

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 631 of 2022

In the matter of:

National Textile Corporation Ltd.

....Appellant

Vs.

Hero Solar Energy Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Tushar Mehta (SGI), with Ms. Mayuri Raghuvanshi, Purvat Wali and Vyom Raghuvanshi, Advocates.

**For Respondent: Mr. Pallav Mongia, Advocate for R-1.
Mr. Ashok Juneja, Advocate for IRP.**

ORDER
(Virtual Mode)

31.05.2022: Sh. Tushar Mehta, Learned Solicitor General submits that parties have settled the matter. Counsel appearing for the 'Operational Creditor', Sh. Pallav Mongia agrees that settlement has taken place.

Learned Counsel for the Appellant seeks liberty to file a Settlement Agreement, during the course of the day.

Let this Appeal be taken up tomorrow i.e., **01st June, 2022.**

In the meantime, the CIRP initiated by 27/05/2022 shall remain stay.

[Justice Ashok Bhushan]
Chairperson

[Ms. Shreesha Merla]
Member (Technical)

[Mr. Naresh Salecha]
Member (Technical)